

Cr. Rev. No. 247/2026

HARSH MANDER Vs. HEMANTA BISWA SHARMA

26.05.2026

Fresh revision petition has been received by way of assignment under Section 438 BNSS, 2023, against the order dated 20.04.2026 in CC Case No. 585/2026 passed by Ld. JMFC-02, South District, Saket Courts, New Delhi. Let it be checked and registered as per rules.

Present: Sh. Samved Bagavadeeswar, Counsel for Petitioner.

Petition perused. Submissions heard.

Counsel for Petitioner has submitted that Ld. Trial Court has dismissed application filed by Petitioner u/s 175(3) BNSS on the ground that nothing took place within jurisdiction of the Court. He has submitted that as per Section 173 (1) of BNSS, every information relating to commission of a cognizable offence, irrespective of the area where the offence is committed, may be given orally or by electronic communication to an Officer Incharge of a Police Station and if given, orally, it shall be reduced to writing by him or under his direction and be read over to the informant and every such information, whether given in writing or reduced to writing as aforesaid, shall be signed by the person giving it and if given by electronic communication, it shall be taken on record by him on being signed within 03 days by the person giving it.

Counsel for Petitioner further drew my attention to Standard Operating Procedure (SOP) for Zero FIR and E-FIR

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issued by Ministry of Home Affairs filed by Petitioner on record with revision petition.

In view of submissions made by Counsel for Petitioner, issue notice of revision petition to Respondents on filing of appropriate PF / Speed Post for 15.07.2026.

(Sonu Agnihotri)
Addl. Sessions Judge-03(South)
Saket Courts/New Delhi/26.05.2026